

## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



## OA 1063/2002

New Delhi, this the 12th day of August, 2002 Hon'ble Sh. Govindan S.Tampi, Member (A)

H.C.Saluja
Ex. Deputy S.P.,
S/o Sh. B.D.Saluja
previously employed in National
Human Rights Commission
R/o Y-809, Rishi Nagar, Rani Bagh
Delhi 110 034.

...Applicant

(By Advocate \$h. Sachin Chauhan)

VERSUS

- Secretary
   Ministry of Home Affairs
   North Block, New Delhi.
- Secretary General
   National Human Rights Commission
   Sardar Patel Bhawan, New Delhi 1.
- 3. Under Secretary (Estt.) National Human Rights Commission Sardar Patel Bhawan, New Delhi - 1.

...Respondents

(By Advocate Sh. Ahil Srivastava, for private respondents, none for the official respondents)

By Sh. Govindan S. Iampi, Han bok le Counsel.

J When it was pointed out to the ld. counsel for the applicant that National Human Rights Commission (respondent No.2) does not fall within the jurisdiction of the Tribunal, as no Notification under Section 14 of the Administrative Tribunal Act, 1985 has been issued, he seeks permission to withdraw the OA with liberty to file it before appropriate forum.

3. OA is, therefore, dismissed as withdrawn with liberty to approach the appropriate Forum within three months from now.

(GOVINDAN S. TAMPI

Y WEMBER (A

